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(A)

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| Serial<br>No. of<br>Order | Date of<br>Order | Order with Signature   |   |
|---------------------------|------------------|--|---|
| 2 19.7.95                 |                  | Petitioner's counsel submits that<br>he does not wish to press this application<br>since he has already received the relief<br>prayed for in this application. The<br>application is dismissed as not pressed. | Received Rs. 50/-<br>CR. fees fifty for<br>only on cash<br>towards cost<br>of spl. messenger<br>vide sl. no. 19<br>Dings<br>21.6.95<br>at 16.15 hrs<br>C.M.H.R. |
|                           |                  | MEMBER (ADMINISTRATIVE)  | order no. 2 dt. 21.6.95   |
|                           |                  | MEMBER (JUDICIAL)  | Copy of the order<br>may be given to<br>Petitioner's Counsel and<br>spl. messenger may<br>be deputed to serve<br>the copy to Res. No.<br>2 & 3.                 |
|                           |                  | OFFICE NOTE  |   |
|                           |                  | Order No. 2 dt. 19.7.95  |   |
|                           |                  | Copy of order may be given to<br>both the counsels.  |   |
|                           |                  | B1<br>20/7/95  | Dings<br>SO (g) 20.07.95  |
|                           |                  | Received a copy of order No. 2<br>dated 19.7.95 on behalf of Mr. K.C. Nandy  | B1<br>21/6/95<br>SO (J)<br>Received copy<br>of the order<br>21.6.95   |
|                           |                  | B1<br>20.7.95  |   |
|                           |                  |  | Memo FL 'A'   |
|                           |                  |  | Filed on behalf of<br>Applicant Paying<br>for disposal of the<br>Case in view of<br>the repatriation of<br>the Petitioner.<br>For orders P1.                    |
|                           |                  |  | B1<br>18/7/95<br>Bench  |